

compare to the indigenous production per tonne; and

(d) the manner in which it would be utilised for issue to the Public Distribution System and the quantity earmarked for West Bengal?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Import of one lakh MT of Palmolein for PDS was authorised in October, 1989. A further one lakh MTs palmolein is currently under import.

(b) Rs. 110 crores has been released for import of 2 lakh MTs of palmolein referred to in (a) above to enable distribution of edible oil in Public Distribution System.

(c) Import of edible oil is canalised through STC and purchases are finalised by STC through tenders received from foreign suppliers. Presently palmolein is being imported from Malaysia/Indonesia. Current landed cost of palmolein is around Rs. 11000/- PMT. Domestic edible oils are ranging between Rs. 18,000—Rs. 25,000 per tonne.

(d) Statewise allocations are made on a month-to-month basis.

Import of Sugar

336. SHRI SANAT KUMAR MANDAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government decided last December to go in for the import of three lakh tonnes of sugar;

(b) if so, the country of import, the manner in which the deal was negotiated and the outgo of foreign exchange;

(c) when did the shipment arrive at Indian Ports and how was it disposed of; and

(d) whether the deal went through according to agreement and if not, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (d). No import of sugar was made in December, 1989 or thereafter.

Retaining of Government Bungalows

337. SHRI V. SREENIVASA PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have worked out the details of charges to be levied against Government Officials, judges of High Courts and others for retaining their respective bungalows after retirement during the last three years;

(b) whether some of the superannuated officials had retained such bungalows for performing certain specific Government duties after their retirement;

(c) whether any consideration has been shown to those officials while working out the arrear of charges; and

(d) if so, the facts and details thereof and the details of names of the incumbents, their respective charges in arrears, premises numbers and date of retirement and vacation of Government bungalows during the last three years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Amount Spent on Bhadra Project in Karnataka

338. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of WATER RESOURCES be pleased to state: